

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

104

C.P.(IB) No. 233/KB/2018

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 26th March 2018, 10.30 A.M

Name of the Company	Om Transport Company-Vs- Binani Industries Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1.	CS- ROHIT KUMAR KESHRI (PCS)	} operational creditor	Rohit Keshri- 26/03/2018
2.	CS. RAHUL PARAS RAMPURIA (PCS)		
3.	ADV. ARVIND PUROHIT		

ORDER

Ld. Pr. CS for the operational creditor is present. Nobody is present from the corporate debtor's side.

Ld. Pr. CS for the operation creditor sought leave to file the track report proving delivery of the notice to the corporate debtor. Leave is granted. In the alternative operational creditor is also directed to issue notice by e-mail to the corporate debtor and file affidavit to that effect within 7 days.

Reporting service of notice and for further consideration list it on 04/06/2018.

Sd

(Jinan K.R.)
Member (J)